

whether Mr. Srikantiah has alleged as it is reported in the Press. Anyway he has said. You might have heard "*Ashwatthama Hata Kunjra*." Dharmaraya was made to tell untruths. So also Prof. Dandavate was made to tell untruths on the floor of this House for which he had to regret later

Therefore, it may be part of the design of the Janata Party to make somebody to allege against me. It is all false, baseless and malicious. It is not a fact. If there are MPs who have not gone to the Janata Party Ministers' houses or offices to ask for any favour. I can claim to be one of them. My relationship is not good with them. In the opposition as they are doing here, there I am doing my duty to expose their commissions and omissions.

19.07 hrs.

PAPERS LAID ON THE TABLE

Notification under Custom Act, 1962

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY : I beg to lay

on the Table a copy of Notification No. 198/87-customs (Hindi and English versions) published in Gazette of India dated the 7th May, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 130/86-Customs and 136/86-Customs dated the 17th February, 1986 so as to remove the specific levy of Rs. 3/- per kilogram in respect of both DMT and PTA and fix the total rate of import duty on PTA as 190 per cent *ad valorem* and on DMT as 190 per cent 180 per cent *ad valorem* (Preferential), under section 159 of the Customs Act, 1962. [Placed in library. See No. LT-4395-A/87].

MR. DEPUTY SPEAKER : The House stands adjourned to re-assemble at 11 a.m. tomorrow.

19.08 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 8, 1987/Vaisakha 18, 1909 (Saka).
